

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ORCHID HOUSINGINFRA LLP****RELEVANT PARTICULARS**

1.	Name of corporate debtor	Orchid Housinginfra LLP
2.	Date of incorporation of corporate debtor	13/06/2013
3.	Authority under which corporate debtor is incorporated/registered	Ministry of Corporate Affairs (MCA)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAB-5824
5.	Address of the registered office and principal office (if any) of corporate debtor	5, Floor - 1, Plot No. 7, Sharda Sadan, Swami Gyanjivandas Marg, Dadar Rly. Stn. Dadar, (East), Mumbai, Maharashtra, India, 400014.
6.	Insolvency commencement date in respect of corporate debtor	10/07/2024
7.	Estimated date of closure of insolvency resolution process	06/01/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mrs. Chetna P. Sutaria Reg. no: IBBI/IPA-001/IP-P00395/2017-18/10713
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-23, Satyam Shopping Centre, M. G. Road, Ghatkopar (E), Mumbai – 400077. Email: <a href="mailto:casutaria@gmail.com">casutaria@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C-23, Satyam Shopping Centre, M. G. Road, Ghatkopar (E), Mumbai – 400077. Email: <a href="mailto:cirp.orchidllp@gmail.com">cirp.orchidllp@gmail.com</a> , <a href="mailto:casutaria@gmail.com">casutaria@gmail.com</a>
11.	Last date for submission of claims	24/07/2024
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Allottees under Real Estates Projects
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>1. Atul Narayan Naik</b> Reg. no.: IBBI/IPA-003/ICAI-N-0385/2021-2022/14011 <b>2. Vithal Madhukar Dahake</b> Reg. no.: IBBI/ IPA-003/ IP-N-0000117/ 2017-18/11296 <b>3. Manoj Anant Mainkar</b> Reg. no.: IBBI/IPA-001/IP-P01221/2018-2019/11926
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> <b>1. Atul Narayan Naik</b> Reg. no.: IBBI/IPA-003/ICAI-N-0385/2021-2022/14011 Add: Flat no 207, A Wing, Kavya Residency, Vihang Valley Phase 1, Sai Nagar, Anand Nagar, Kasarvadavli, Thane, Maharashtra-400615. Email Id: <a href="mailto:annaik129@gmail.com">annaik129@gmail.com</a> Web link: <a href="https://ibbi.gov.in/en/insolvency-professional/details?fieldid=NTQwNQ%3D%3D">https://ibbi.gov.in/en/insolvency-professional/details?fieldid=NTQwNQ%3D%3D</a> <b>2. Vithal Madhukar Dahake</b> Reg. no.: IBBI/ IPA-003/ IP-N-0000117/ 2017-18/11296 Add: Flat 22, 6th Floor, Bella Building C-Wing, Aditya Garden Society, Warje, Pune, 411058. Email Id: <a href="mailto:vm.dahake@rediffmail.com">vm.dahake@rediffmail.com</a>

		<p>Web link: <a href="https://ibbi.gov.in/en/insolvency-professional/details?fieldid=MjI4NQ%3D%3D">https://ibbi.gov.in/en/insolvency-professional/details?fieldid=MjI4NQ%3D%3D</a></p> <p><b>3. Manoj Anant Mainkar</b> Reg. no.: IBBI/IPA-001/IP-P01221/2018-2019/11926 Add: B-203, Durvankur Coop. HSG. SOCY Ltd., Sant Janabai Road, Near Greater Mumbai Bank, Vile Parle East, Mumbai Suburban, Maharashtra-400057. Email Id: <a href="mailto:manojmmainkar@yahoo.com">manojmmainkar@yahoo.com</a> Web link: <a href="https://ibbi.gov.in/en/insolvency-professional/details?fieldid=Mjg4OA%3D%3D">https://ibbi.gov.in/en/insolvency-professional/details?fieldid=Mjg4OA%3D%3D</a></p>
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Orchid Housinginfra LLP** on 10/07/2024.

The creditors of **Orchid Housinginfra LLP**, are hereby called upon to submit their claims with proof on or before 24/07/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Allotee under real estate project in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13/07/2024  
Place: Mumbai

SD/-  
**Chetna Sutaria**  
**Interim Resolution Professional**  
Reg. no: IBBI/IPA-001/IP-P00395/2017-18/10713  
AFA: AA1/10713/02/171224/106608  
AFA Validity: 17th December 2024

**ESAAAR (INDIA) LTD**  
 Registered Office: Shop No. 06, Prathamesh Avenue,  
 Datta Mandir Road, Malad East Mumbai 400 097  
 CIN: L67120MH1951PLC222871 Website: [www.esaar.in](http://www.esaar.in)  
 Email: [cs@esar.in](mailto:cs@esar.in) Contact: +91 81044 17800

**NOTICE FOR 72<sup>nd</sup> ANNUAL GENERAL MEETING**  
 Notice is hereby given that the 72<sup>nd</sup> Annual General Meeting (AGM) of the member of the Company will be convened through Video Conferencing ("VC")/ Other Audio-Visual Means ("OAVM") in compliance with applicable provisions of the Companies Act 2013 and the Rules notified thereunder, read with General Circular No. 14/2020 dt. 08.04.2020, No. 17/2020 dt. 13.04.2020 and No. 20/2020 dt. 05.05.2020, No. 02/2021 dt. 13.01.2021, No. 2/2022 dated 05.05.2022, 3/2022 dated 05.05.2022 followed by Circular No. 10/2022 and 11/2022 dated 28.12.2022 issued by the Ministry of Corporate Affairs (MCA Circulars) and Circular No. SEBI/HO/CFD/CMD/IR/DLT/2020/19 dated 12.05.2020, and SEBI/HO/CFD/CMD/IR/DLT/2022/22 dated May 13, 2022, followed by Circular No. SEBI/HO/CFD/PD-2/CIR/2023/24 dated January 5, 2023 and Circular No. SEBI/HO/CFD/PD-2/CIR/2023/167 dated October 7, 2023 issued by Securities & Exchange Board of India (SEBI Circulars).

The 72<sup>nd</sup> AGM of the Company will be held on Tuesday, August 6, 2024 at 3:00 noon (IST), through VC/OAVM facility provided by Purva Sharegistry (India) Private Limited (Purva Sharegistry), Registrar and Transfer Agent of the company, to transact the business as set out in the Notice convening the AGM. The member can attend and participate in the AGM only through VC/OAVM as no provision has been made to attend the AGM in person. The attendance through VC/OAVM will be counted for the purpose of reckoning the quorum for the AGM.

In compliance with the MCA and SEBI Circulars, the notice setting out the business to be transacted at the AGM together with the Annual Report of the Company for the year 2023-24 will be sent electronically to those members whose email address registered with the company's Depository participant(s). No physical copies of the notice and the Annual Report will be sent to any member. The Notice of the AGM and the Annual Report will also be available on the Company's website at [www.esaar.in](http://www.esaar.in) and on the website of Stock Exchange i.e. BSE Limited at [www.bseindia.com](http://www.bseindia.com).

**Manner of registering / updating email address for receiving the documents pertaining to 72<sup>nd</sup> AGM**

Members may send an email request addressed to [cs@esar.in](mailto:cs@esar.in) and [support@purvashare.com](mailto:support@purvashare.com) along with scanned copy of the request letter duly signed by the first shareholder, providing the email address, mobile number, self-attested copy of PAN and Client Master Copy in case shares are held in electronic form or copy of the share certificate in case shares are held in physical form, to enable Purva Sharegistry at their address and to provide them the Notice, Annual report and the e-voting instructions along with the user ID and Password.

Kindly note that in case the shares are held in electronic form, the above facility is only for temporary registration of email address or receipt of the Notice, Annual report and the e-voting instructions along with the user ID and Password. Such members will have to register their email address with their Depository Participant(s) permanently, so that all communications are received by them in electronic form.

**Manner of e-casting vote(s) through e-voting**

Members will have an opportunity to cast their vote(s) on the business as set out in the Notice of the AGM through remote e-voting facility ("remote e-voting"). The facility for e-voting will also be made available during the AGM to those members who could not cast their vote(s) by remote e-voting. The detailed procedure for e-voting before as well as during the AGM will be provided in the Notice of the AGM.

Members who do not receive email or whose email address is not registered with the Company's Depository Participant(s), may generate login credentials by following instructions given in the Notice of AGM. The same login credentials can also be used for attending the AGM through VC/OAVM.

Members are requested to carefully read all the notes set out in the Notice of the AGM and in particular, instructions for joining the AGM and manner of e-casting votes through e-voting.

In compliance with provisions of Section 108 of the Companies Act, 2013 and the rules made there under, as amended, read with SEBI (LODR) Regulations, 2015, the details of e-voting are as under:

- Date of Dispatch of Notice - July 12, 2024
- The e-voting period begins on August 3, 2024 at 10:00 a.m. and ends on August 5, 2024 at 5:00 p.m. During this period, shareholders of the Company holding shares as on the cut-off date on July 30, 2024 may cast their vote electronically. The e-voting module shall be disabled by NSDL for voting thereafter.
- Any person who becomes member of the company after the cut-off date may apply for e-voting login id password as per procedure which is available on [www.bseindia.com](http://www.bseindia.com).
- Members who have cast their vote by e-voting may attend the meeting but shall not be entitled to cast their vote again.
- The remote e-voting module shall be disabled for voting after the expiry of the date and time mentioned above. Once the vote on resolution(s) is cast by the members, the members shall not be allowed to change subsequently.
- The Board of Directors appointed M/s. NVB & Associates, Practising Company Secretaries, as Scrutinizer to scrutinize the e-voting process in a fair and transparent manner. The results will be declared on August 8, 2024.
- Members may contact Chief Financial Officer, on 8104417800 or send an email at [cs@esar.in](mailto:cs@esar.in) or for any grievances relating to e-voting. Notices also hereby given pursuant to Section 91 of the Companies Act, 2013 and SEBI (LODR) Regulation that the Register of Members of the Company will be closed from July 31, 2024 to August 2, 2024 for the purpose of AGM.

By Order of the Board of Directors

**For Esaar India Ltd**

Sd/-

Bipin D Varma

Whole-time Director

DIN: 05335685

Place: Mumbai

Date: July 12, 2024

**SIMPLEX MILLS COMPANY LIMITED**  
 REGISTERED OFFICE: VILLAGE SHIV, TALUKA AND DISTRICT- AKOLA - 444 104  
 CORPORATE OFFICE: 30, KESHAVRAO KHADYE MARG,  
 SAINT GADGE MAHARAJ CHOWK, MAHALAXMI (E), MUMBAI- 400 011  
 Tel No: +91 22 2308 2951 Website : [www.simplex-group.com](http://www.simplex-group.com)  
 E-mail : [mills@simplex-group.com](mailto:mills@simplex-group.com) CIN:L65900MH1999PLC116585

**NOTICE OF THE 26<sup>th</sup> ANNUAL GENERAL MEETING, E-VOTING AND BOOK CLOSURE**

**Annual General Meeting:**

Notice is hereby given that the 26<sup>th</sup> Annual General Meeting (AGM) (the Meeting) of Simplex Mills Company Limited (the Company) will be convened on **Tuesday, the 6<sup>th</sup> August, 2024 at 10:00 am through Video Conference (VC) / Other Audio Visual Means (OAVM)** ONLY provided by the National Securities Depository Limited (NSDL) to transact the business as set out in the Notice convening the AGM. This is in compliance with the applicable provisions of the Companies Act, 2013 (the Act) and the Rules made thereunder and in accordance with the General Circulars dated 8<sup>th</sup> April, 2020, 13<sup>th</sup> April 2020, 5<sup>th</sup> May, 2020 along with subsequent circulars issued in this regard, the latest being Circular dated 25<sup>th</sup> September 2023 issued by the Ministry of Corporate Affairs (collectively referred to as the MCA Circulars) and Master Circular dated 11<sup>th</sup> July, 2023 read with Circular dated 7<sup>th</sup> October, 2023 issued by the Securities and Exchange Board of India (the SEBI Circulars) granting relaxations for dispatching physical copies of the Annual Report and Notice of meetings to shareholders.

In compliance with above Circulars, the Company has sent the Notice of the AGM along with the Annual Report 2023-24 on Friday, the 12<sup>th</sup> July, 2024, through electronic mode only to those Members whose e-mail addresses are registered with the Company or Registrar & Transfer Agent and Depositories. The requirement of sending physical copies of the Notice of the AGM has been dispensed with vide above-mentioned circulars.

The Annual Report 2023-24 of the Company, inter-alia, containing the Notice of the AGM is available on the website of the Company at [www.mills@simplex-group.com](http://www.mills@simplex-group.com) and on the website of the Stock Exchange viz. [www.bseindia.com](http://www.bseindia.com). A copy of the same is also available on the website of NSDL at [www.evoting.nsdl.com](http://www.evoting.nsdl.com).

**Book Closure:**

In terms of the provisions of Section 91 of the Act and Rules framed thereunder, the Register of Members and Share Transfer Books of the Company will remain closed from **Wednesday, the 31<sup>st</sup> July, 2024 to Tuesday, the 6<sup>th</sup> August, 2024** (both days inclusive) for the purposes of the AGM or any adjournment thereof.

**Remote e-Voting:**

In compliance with Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, the Secretarial Standard on General Meetings (SS-2) issued by the Institute of Company Secretaries of India and sub-clause (1) & (2) of Regulation 44 of the SEBI LODR, Regulations, the Company is providing to its Members the facility of remote e-Voting before as well as during the AGM in respect of the business to be transacted at the AGM and for this purpose, the Company has engaged the services of NSDL for facilitating voting through electronic means.

The Members may cast their votes using an electronic voting system from a place other than venue of the AGM ("remote e-voting"). The remote e-voting period will commence on **Sunday, the 4<sup>th</sup> August, 2024 at 9:00 am** and will end on **Tuesday, the 6<sup>th</sup> August, 2024 at 5:00 pm**. During this period, Members of the Company, holding shares either in physical form or in Dematerialized form, as on **Wednesday, the 31<sup>st</sup> July, 2024 ("Cut-Off Date")**, may cast their vote by remote e-voting. The remote e-voting shall not be allowed beyond the said date and time and the e-voting module shall be disabled by NSDL for voting thereafter.

The detailed instructions for remote e-Voting are given in the Notice of the AGM. Members are requested to note the following:

a. The remote e-Voting facility would be available during the following period:

**Commencement of remote e-Voting From 9:00 am on Sunday, the 4<sup>th</sup> August, 2024**

**End of remote e-Voting Upto 5:00 pm on Tuesday, the 6<sup>th</sup> August, 2024**

The remote e-Voting module shall be disabled by NSDL for voting thereafter and Members will not be allowed to vote electronically beyond the said date and time;

b. The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on **Wednesday, the 31<sup>st</sup> July, 2024 ("Cut-Off Date")**. The facility of remote e-Voting system shall also be made available during the Meeting and the Members attending the Meeting, who have not already cast their vote by remote e-Voting shall be able to exercise their right during the Meeting. A person whose name is recorded in the Register of Members / Register of Beneficial Owners as on the Cut-Off Date only shall be entitled to avail the facility of remote e-Voting before and during the AGM;

c. Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of the Notice and holds shares as on the Cut-Off Date, may obtain the login-id and password for remote e-Voting by sending a request at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) or may contact on toll free number 1800-222-990, as provided by NSDL. A person who is not a Member as on the Cut-Off Date should treat the Notice of the AGM for information purposes only;

d. Members who have cast their vote by remote e-Voting prior to the Meeting may also attend the Meeting electronically but shall not be entitled to vote again.

**Registration of e-mail addresses:**

The Members of the Company holding shares either in physical / demat form and who have not registered / updated their e-mail addresses with the Company/ the RTA / the DPs are requested to send the following documents/information via e-mail to Purva Sharegistry India Private Limited, the Registrar and Transfer Agent of the Company at [support@purvashare.com](mailto:support@purvashare.com) or with the relevant DPs, in order to register/update their e-mail addresses and to obtain user ID and password to cast their vote through remote e-voting or e-voting at the AGM:

• Name registered in the records of the Company

• E-mail id and Mobile number

• DPID- Client ID, Client Master Copy or Copy of Consolidated Account Statement (For Shares held in Demat)

• scanned copy of the share certificate front and back (For Shares held in physical)

• self-attested scanned copy PAN and Aadhar.

The Members who have cast their votes by remote e-voting prior to the AGM may also attend and participate in the AGM but they shall not be entitled to cast their vote again at the AGM. Once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently.

Any person, who acquires shares of the Company and becomes a Member of the Company after the dispatch of the notice and holding shares as of the Cut-Off Date, may obtain the login ID and password in the manner as mentioned in Note No. 14 of the Notice of AGM.

In case Members have any queries relating to e-Voting, they are requested to refer the Frequently Asked Questions (FAQs) for Shareholders and e-Voting user manual for Shareholders available at the download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call on: 022 - 4886 7000 and 022 - 2499 7000 or send a request to Pallavi Mhatre, Senior Manager, NSDSL at [evoting@nsdl.com](mailto:evoting@nsdl.com).

The Results declared along with the report of the Scrutinizer shall be placed on the website of the Company [www.mills@simplex-group.com](http://www.mills@simplex-group.com) and on the website of NSDL immediately after the declaration of result by the Chairman or a person authorized by him in writing. The results shall also be uploaded on the websites of stock exchange i.e. [www.bseindia.com](http://www.bseindia.com)

By Order of the Board of Directors

**For Simplex Mills Company Limited**

Sd/-

Kalyani Nataraj

Company Secretary

Date: 12<sup>th</sup> July, 2024

Place: Mumbai

**यूनियन बैंक Union Bank of India**  
 अफे इंडिया  
 60th Anniversary of its Inception  
 Karjat Branch, Jadhav Building, Ground Floor, Karjat - 410201

**POSSESSION NOTICE (Rule-8 (1)) (For Immovable Property)**

Whereas **Ms. Vaishali Jadhav** the undersigned being the Authorised Officer of Union Bank of India, under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **13.03.2024** calling upon the borrower/guarantor **Mrs. Sujata Suryakant Chavan** to repay the amount mentioned in the notice being **Rs. 15,40,971.71 + interest (Rupees Fifteen Lacs Forty Thousand Nine Hundred Seventy One Only + Interest)** and interest thereon within 60 days from the date of receipt of the said notice. The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him/her under Sub Section (4) of section 13 of the Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the **11th day of July of the year 2024**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India, Karjat Branch, for an amount **Rs.15,40,971.71 + interest (Rupees Fifteen Lacs Forty Thousand Nine Hundred Seventy One Only + Interest)** and interest thereon.

The Borrower's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, that as per Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with rule 3(5) of Security Interest (Enforcement) (Amendment) Rules, 2002, he can tender the amount of dues of the secured creditor together with all costs, charges and expenses incurred by the secured creditor at any time before the date of publication of the notice for public auction or by inviting quotations or tender from public or by private treaty for transfer by way of lease, assignment or sale of the secured assets. It is also to be noted that if the amount of dues together with the costs, charges and expenses incurred by the secured creditor is not tendered before the date of publication of notice for transfer by way of lease, assignment or sale of the secured assets by public auction or by inviting quotation or tender from public or private treaty as stated above, the borrower shall not be further entitled to redeem the secured asset(s).

**DESCRIPTION OF IMMOVABLE PROPERTY**

**All that part and parcel of the property consisting of:** Flat No. 103, 1st Floor, Shri Samarth Krupa Building, Behind Jijamata Tal. Opp. Neral Registrar Office, Neral - Raigad - 410101. Total AREA 630 Sq. Ft. and construction thereon, **East:** Compound Wall, **West:** Staircase, **North:** Flat No. 101, **South:** Flat No. 104.

Place: Karjat  
 Date: 11.07.2024

Sd/-  
 Authorised Officer  
 Union Bank of India

**Simplex Realty Limited**  
 CIN: L17110MH1921PLC00351  
 Registered Office: 30, Keshavrao Khadye Marg, Sant Gadge Maharaj Chowk, Mumbai-400 011 Telephone: 022 23082951  
 Website: [www.simplex-group.com](http://www.simplex-group.com)  
 Email: [company-secretary@simplex-group.com](mailto:company-secretary@simplex-group.com)

**NOTICE OF THE 111<sup>th</sup> ANNUAL GENERAL MEETING, E-VOTING AND BOOK CLOSURE**

**Annual General Meeting:**

Notice is hereby given that the 111<sup>th</sup> Annual General Meeting (the AGM) (the Meeting) of Simplex Realty Limited (the Company) will be convened on **Wednesday, the 7<sup>th</sup> August, 2024 at 12 noon am through Video Conference (VC) / Other Audio Visual Means (OAVM)** ONLY provided by the National Securities Depository Limited (NSDL) to transact the business as set out in the Notice convening the AGM. This is in compliance with the applicable provisions of the Companies Act, 2013 (the Act) and the Rules made thereunder and in accordance with the General Circulars dated 8<sup>th</sup> April, 2020, 13<sup>th</sup> April 2020, 5<sup>th</sup> May, 2020 along with subsequent circulars issued in this regard, the latest being Circular dated 25<sup>th</sup> September 2023 issued by the Ministry of Corporate Affairs (collectively referred to as the MCA Circulars) and Master Circular dated 11<sup>th</sup> July, 2023 read with Circular dated 7<sup>th</sup> October, 2023 issued by the Securities and Exchange Board of India (the SEBI Circulars) granting relaxations for dispatching physical copies of the Annual Report and Notice of meetings to shareholders.

In compliance with above Circulars, the Company has sent the Notice of the AGM along with the Annual Report 2023-24 on Friday, the 12<sup>th</sup> July, 2024, through electronic mode only to those Members whose e-mail addresses are registered with the Company or Registrar & Transfer Agent and Depositories. The requirement of sending physical copies of the Notice of the AGM has been dispensed with vide above-mentioned circulars.

The Annual Report 2023-24 of the Company, inter-alia, containing the Notice of the AGM is available on the website of the Company at [www.company-secretary@simplex-group.com](http://www.company-secretary@simplex-group.com) and on the website of the Stock Exchange viz. [www.bseindia.com](http://www.bseindia.com). A copy of the same is also available on the website of NSDL at [www.evoting.nsdl.com](http://www.evoting.nsdl.com).

**Book Closure:**

In terms of the provisions of Section 91 of the Act and Rules framed thereunder, the Register of Members and Share Transfer Books of the Company will remain closed from **Thursday, the 1<sup>st</sup> August, 2024 to Wednesday, the 7<sup>th</sup> August, 2024** (both days inclusive) for the purposes of the AGM or any adjournment thereof and dividend.

**Remote e-Voting:**

In compliance with Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, the Secretarial Standard on General Meetings (SS-2) issued by the Institute of Company Secretaries of India and sub-clause (1) & (2) of Regulation 44 of the SEBI LODR, Regulations, the Company is providing to its Members the facility of remote e-Voting before as well as during the AGM in respect of the business to be transacted at the AGM and for this purpose, the Company has engaged the services of NSDL for facilitating voting through electronic means.

The Members may cast their votes using an electronic voting system from a place other than venue of the AGM ("remote e-voting"). The remote e-voting period will commence on **Sunday, the 4<sup>th</sup> August, 2024 at 9:00 am** and will end on **Tuesday, the 6<sup>th</sup> August, 2024 at 5:00 pm**. During this period, Members of the Company, holding shares either in physical form or in Dematerialized form, as on **Wednesday, the 31<sup>st</sup> July, 2024 ("Cut-Off Date")**, may cast their vote by remote e-voting. The remote e-voting shall not be allowed beyond the said date and time and the e-voting module shall be disabled by NSDL for voting thereafter.

The detailed instructions for remote e-Voting are given in the Notice of the AGM. Members are requested to note the following:

a. The remote e-Voting facility would be available during the following period:

**Commencement of remote e-Voting From 9:00 am on Sunday, the 4<sup>th</sup> August, 2024**

**End of remote e-Voting Upto 5:00 pm on Tuesday, the 6<sup>th</sup> August, 2024**

The remote e-Voting module shall be disabled by NSDL for voting thereafter and Members will not be allowed to vote electronically beyond the said date and time;

b. The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on **Wednesday, the 31<sup>st</sup> July, 2024 ("Cut-Off Date")**. The facility of remote e-Voting system shall also be made available during the Meeting and the Members attending the Meeting, who have not already cast their vote by remote e-Voting shall be able to exercise their right during the Meeting. A person whose name is recorded in the Register of Members / Register of Beneficial Owners as on the Cut-Off Date only shall be entitled to avail the facility of remote e-Voting before and during the AGM;

c. Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of the Notice and holds shares as on the Cut-Off Date, may obtain the login-id and password for remote e-Voting by sending a request at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) or may contact on toll free number 1800-222-990, as provided by NSDL. A person who is not a Member as on the Cut-Off Date should treat the Notice of the AGM for information purposes only;

d. Members who have cast their vote by remote e-Voting prior to the Meeting may also attend the Meeting electronically but shall not be entitled to vote again.

**Registration of e-mail addresses:**

The Members of the Company holding shares either in physical / demat form and who have not registered / updated their e-mail addresses with the Company/ the RTA / the DPs are requested to send the following documents/information via e-mail to Purva Sharegistry India Private Limited, the Registrar and Transfer Agent of the Company at [support@purvashare.com](mailto:support@purvashare.com) or with the relevant DPs, in order to register/update their e-mail addresses and to obtain user ID and password to cast their vote through remote e-voting or e-voting at the AGM:

• Name registered in the records of the Company

• E-mail id and Mobile number

• DPID- Client ID, Client Master Copy or Copy of Consolidated Account Statement (For Shares held in Demat)

• scanned copy of the share certificate front and back (For Shares held in physical)

• self-attested scanned copy PAN and Aadhar.

The Members who have cast their votes by remote e-voting prior to the AGM may also attend and participate in the AGM but they shall not be entitled to cast their vote again at the AGM. Once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently.

Any person, who acquires shares of the Company and becomes a Member of the Company after the dispatch of the notice and holding shares as of the Cut-Off Date, may obtain the login ID and password in the manner as mentioned in Note No. 14 of the Notice of AGM.

In case Members have any queries relating to e-Voting, they are requested to refer the Frequently Asked Questions (FAQs) for Shareholders and e-Voting user manual for Shareholders available at the download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or call on: 022 - 4886 7000 and 022 - 2499 7000 or send a request to Pallavi Mhatre, Senior Manager, NSDSL at [evoting@nsdl.com](mailto:evoting@nsdl.com).

The Results declared along with the report of the Scrutinizer shall be placed on the website of the Company [www.company-secretary@simplex-group.com](http://www.company-secretary@simplex-group.com) and on the website of NSDL immediately after the declaration of result by the Chairman or a person authorized by him in writing. The results shall also be uploaded on the websites of stock exchange i.e. [www.bseindia.com](http://www.bseindia.com)

By Order of the Board of Directors

**For Simplex Realty Limited**

Sd/-

Sandhya R Kini

Whole-time Director

DIN:03346789

Date: 12<sup>th</sup> July, 2024

Place: Mumbai

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ORCHID HOUSINGINFRA LLP**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Orchid HousingInfra LLP
2. Date of incorporation of corporate debtor	13/06/2013
3. Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs (MCA)
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AB5804
5. Address of the registered office and principal office (if any) of corporate debtor	5, Floor - 1, Plot No. 7, Sharda Sadan, Swami Ganjivardan Marg, Dadar Ry. Stn. District, (East), Mumbai, Maharashtra, India, 400041.
6. Insolvency commencement date in respect of corporate debtor	10/07/2024
7. Estimated date of closure of insolvency resolution process	06/01/2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	M/s. Chetna P. Sutar Reg. no: IBI/PA-001/IP-P00395/2017-18/10713
9. Address and e-mail of the interim resolution professional, as registered with the Board	C-23, Satyam Shopping Centre, M. G. Road, Ghastapur (E), Mumbai - 400077. Email: <a href="mailto:casutaran@gmail.com">casutaran@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	C-23, Satyam Shopping Centre, M. G. Road, Ghastapur (E), Mumbai - 400077. Email: <a href="mailto:orpocha@ibipmail.com">orpocha@ibipmail.com</a> , <a href="mailto:casutaran@ibipmail.com">casutaran@ibipmail.com</a>
11. Last date for submission of claims	24/07/2024
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional (IRP)	Allottees under Real Estates Projects
13. Names of Insolvency Professionals Identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>1. Abul Narayan Naik</b> Reg. no: IBI/PA-003/ICAN-0385/2021.2022/14011 <b>2. Vibhal Madhukar Dahake</b> Reg. no: IBI/PA-003/IP-N000117/2017-18/11296 <b>3. Manoj Anant Mainkar</b> Reg. no: IBI/PA-001/IP-P01

# नव्या अर्थकारणाचा नवा अर्थसंकल्प

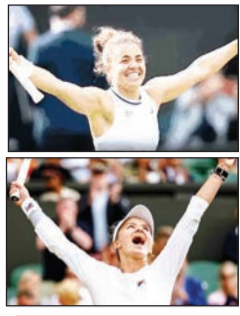
केंद्रात राष्ट्रीय लोकशाही आघाडीचे सरकार पुन्हा स्थानापन्न झाल्यानंतरचा आणि अठराव्या लोकसभेच्या कार्यकाळातला पहिला अर्थसंकल्प २३ जुलैला सादर होतो आहे. येत्या पाच वर्षांत भारताची अर्थव्यवस्था बळकट करण्याचा मनोदय वाढवत बोलून दाखवला आहे. शिवाय २०४७ पर्यंत विकसित भारताचे उद्दिष्ट साध्य करायचे असल्याने देशाच्या अर्थकारणात बरेच मोठे धाडसी निर्णय घेणे क्रमप्राप्त ठरणार आहे. म्हणूनच पुढील पाच वर्षांची देशाच्या अर्थकारणाची दिशा काय राहिल हे निश्चित करण्याचे काम या पहिल्या अर्थसंकल्पातून होईल. स्वाभाविकपणे उद्योग आणि कृषी या दोन महत्त्वाच्या क्षेत्रांबरोबर संरक्षण, आरोग्य, शिक्षण या क्षेत्रांचा या अर्थसंकल्पात कशा पद्धतीने विचार होतो यावर बरेच काही अवलंबून राहिल. पंतप्रधान नरेंद्र मोदी आणि अर्थमंत्री निर्मला सीतारामन यांनी देशातील प्रमुख उद्योगपतींसोबत चर्चा करून अर्थविकासाला गती देणाऱ्या कोणकोणत्या बाबींची आवश्यकता आहे, याबद्दलही या बैठकीत चर्चा झाली असावी. जर पाच ट्रिलियनची अर्थव्यवस्था उभी करायची असेल तर उद्योग क्षेत्राला वेगवेगळ्या मागिनि प्रोत्साहन देणे शिवाय परकीय गुंतवणूकीला आकर्षित करणे यासारख्या योजनांचा प्राधान्याने विचार करावा लागेल. औद्योगिक क्षेत्राचा विकास समाधानकारक स्थितीत आहे. एकूणच देशाचा विकास जर हा सात टक्क्यांच्या आसपास राहिल्याने सर्वच क्षेत्रांना त्यांच्या आवश्यकता लक्षात घेऊन प्रोत्साहन देण्याची गरज आहे. करसवलतीपासून ते वस्तुसेवाकराच्या कार्यपद्धतीत काही बदल करणेदेखील आवश्यक ठरणार आहे. नवे सरकार आल्यानंतर वस्तुसेवाकर सल्लागार समितीची बैठकही झालेली आहे. त्यात नव्याने काही वस्तूंचा समावेश करण्याचा आणि काही महत्त्वाच्या घटकांना वस्तुसेवाकरातून वगळण्याचा निर्णयसुद्धा होऊ शकतो. देशाच्या प्राप्तीकराची रचना बदलणे, आरोग्य विभागाच्या प्रकरणांना करसवलतीचे कवच देणे, स्टार्टअपसारख्या योजनांना आर्थिक बळ देणे, कृषीक्षेत्राला अधिक बळकट करणे, महिला बचत गट किंवा महिलांच्या स्वयंरोजगाराला प्रोत्साहन देणाऱ्या योजनांचा विचार करणे अशा काही महत्त्वाच्या बाबींचा या अर्थसंकल्पातून प्राधान्याने विचार होऊ शकतो.

योजनांचा विचार होऊ शकतो. गेल्या दहा वर्षांत पंधरा कोटी लोक गरिबी रेषेच्यावर आल्याचे जागतिक बँकेने म्हटले होते. ही संख्या अधिक वेगाने वाढावी आणि ग्रामीण स्तरावर शेतीपूरक उद्योगांना सवलती दिल्या जाव्यात. मुशिक्षित बेरोजगाराच्या स्वयंरोजगारालाही मोठे आर्थिक बळ देण्याचा विचारही या अर्थसंकल्पात होऊ शकतो. ज्यामधून बेरोजगारीच्या समस्यांना सहाय्यभूत ठरणाऱ्या प्रकल्पांचा समावेश केला जाईल. कौशल्यविकासा आणि कौशल्य प्राप्त केलेल्यांना व्यवसायाच्या संधी असलेखील प्रयत्न केंद्र सरकारकडून केला जाण्याची शक्यता आहे. कोणत्याही पद्धतीने कृषी आणि उद्योगाच्या विकासाला खीळ बसणार नाही. अधिकाधिक उत्पादनामधून अर्थव्यवस्थेला गती मिळत राहिल. अशाच योजनांचाही या अर्थसंकल्पात विशेषत्वाने विचार करणे क्रमप्राप्त ठरते. भारताची अर्थव्यवस्था एका निर्णायक टप्प्यावर पोहोचली आहे. त्याच काळात तिला गतीमान करणाऱ्या योजनांची घोषणा अनिवार्यच म्हणावी लागते. देशातील बांधकाम उद्योग, ज्वेलरी उद्योग, पर्यटन क्षेत्र याबाबतही सरकारने या अर्थसंकल्पात उदार धोरण स्वीकारले अशी शक्यता व्यक्त होत आहे. त्यातही तीर्थक्षेत्र किंवा धार्मिक पर्यटनाला प्रोत्साहन देणाऱ्या योजनांची घोषणादेखील या अर्थसंकल्पातून अपेक्षित आहे.

## महिला अर्थमंत्र्यांचा नवा विक्रम

यावेळचा अर्थसंकल्प आणखी एका कारणामाठी ऐतिहासिक ठरू शकतो. २०१७ ला देशाच्या पहिल्या संरक्षण मंत्री आणि २०१९ मध्ये पहिल्या महिला अर्थमंत्री म्हणूनही निर्मला सीतारामन यांच्याकडे जबाबदारी आली आणि आता सलग सातव्यांदा अर्थसंकल्प सादर करणाऱ्या या पहिल्या महिला अर्थमंत्री ठरणार आहेत. एकाअर्थी त्यांचा हा आगळावेळा विक्रमच नोंदला जातो आहे. आतापर्यंत त्यांनी सहा अर्थसंकल्प साहज्येने तर एक अंतरिम अर्थसंकल्प सादर केलेला आहे. यापूर्वी अशा प्रकारचा मान महाराष्ट्राचे सुपुत्र आणि त्यावेळेचे अर्थमंत्री सी.डी. देशमुख यांना प्राप्त झाला होता. त्यानंतर १९९९ ते ६४ या काळात मोरारजी देसाई यांनी अर्थमंत्री म्हणून सलग पाचवेळा आणि एकदा अंतरिम अर्थसंकल्प सादर केला होता. देशाच्या राज्यकारभारामध्ये अर्थमंत्रालय हे सर्वात महत्त्वाचे मानले जाते. त्याची सूत्रं योग्य व्यक्तीकडे असली पाहिजेत, असा प्रयत्न केला जातो. अशा प्रकारचा महिला अर्थमंत्र्याने सातव्यांदा अर्थसंकल्प सादर करण्याच्या या विक्रमाबरोबर देशातील गरीब आणि सामान्य जनतेला अधिकाधिक दिलासा देण्याचा विक्रमदेखील निर्मला सीतारामन यांनी नोंदवायला काही हरकत नाही. पाच ट्रिलियनची अर्थव्यवस्था निर्माण करायची आहे. परंतु देशातील किमान शंभर कोटी जनतेच्या जीवनामध्ये अमूलाग्र बदल घडवण्याचे उद्दिष्टदेखील तितकेच महत्त्वाचे ठरते. आंतरराष्ट्रीय अर्थकारणाचा विचार करीत असताना भारताच्या सामाजिक परिस्थितीचे भान ठेवले जाणे खूप गरजेचे ठरते. ज्यामध्ये अजूनही देशाच्या पन्नास टक्के भागामध्ये मूलभूत साधनसुविधांची टंचाई आहे. दरडोई उत्पन्न शंभर रुपयांच्या आसपासही गेल्या आहे. याकडे दुर्लक्ष करून चालणार नाही.

# विम्बल्डनला मिळणार यंदा नवी महिला चॅम्पियन डोना वेकिचचा पराभव करून पावोलीनी फायनलमध्ये



लंडन

यंदा विम्बल्डनला नवी महिला चॅम्पियन मिळणार आहे. जास्मिन पाओलीनी ही विम्बल्डनची अंतिम फेरी गाठणारी पहिली इटालियन खेळाडू ठरली आहे. तिने पहिल्या महिला एकेरीच्या उपांत्य फेरीत डोना वेकिचचा २-६, ६-४, ७-६ असा पराभव केला. हा सामना दोन तास ५१ मिनिटे चालला, जो विम्बल्डनमधील सर्वात लांब महिला एकेरी सामना ठरला.

फटके खेळून पहिला सेट जिंकला. यानंतर पाओलीनीने पुनरागमन केले. दुसऱ्या सेटमध्येही ४-४ अशी

बरोबरी झाल्यानंतर तिने हा सेट ६-४ असा जिंकला. तिसऱ्या सेटमध्ये ३-१ आणि ४-३ अशा दोन वेळा ब्रेकेने मागे पडल्यानंतर पाओलीनीने पुनरागमन करत सेट ७-६ असा जिंकला आणि विम्बल्डनच्या अंतिम फेरीत प्रवेश केला. महिला एकेरीच्या दुसऱ्या उपांत्य फेरीत एलेना रायबाकिना हिचा ३-६, ६-३, ६-४ असा पराभव करून बाबोरा क्रेजिकोव्हाने

कारकिर्दीत प्रथमच विम्बल्डनचा अंतिम फेरीत प्रवेश केला आहे.

## सार्वजनिक उद्योषणा (भारतीय नावती आणि विद्यार्थ्यांची मंडळ, भारत)

क्र.	कॉर्पोरेट/व्यक्तिगत नाव	अधिकृत हॉलिंग इन्फ्रा एम्प्लॉयीच्या धनकोचे लक्ष वेधण्यासाठी
१	कॉर्पोरेट/व्यक्तिगत नाव	अधिकृत हॉलिंग इन्फ्रा एम्प्लॉयीच्या धनकोचे लक्ष वेधण्यासाठी
२	कॉर्पोरेट/व्यक्तिगत नाव	अधिकृत हॉलिंग इन्फ्रा एम्प्लॉयीच्या धनकोचे लक्ष वेधण्यासाठी
३	कॉर्पोरेट/व्यक्तिगत नाव	अधिकृत हॉलिंग इन्फ्रा एम्प्लॉयीच्या धनकोचे लक्ष वेधण्यासाठी
४	कॉर्पोरेट/व्यक्तिगत नाव	अधिकृत हॉलिंग इन्फ्रा एम्प्लॉयीच्या धनकोचे लक्ष वेधण्यासाठी
५	कॉर्पोरेट/व्यक्तिगत नाव	अधिकृत हॉलिंग इन्फ्रा एम्प्लॉयीच्या धनकोचे लक्ष वेधण्यासाठी
६	कॉर्पोरेट/व्यक्तिगत नाव	अधिकृत हॉलिंग इन्फ्रा एम्प्लॉयीच्या धनकोचे लक्ष वेधण्यासाठी
७	कॉर्पोरेट/व्यक्तिगत नाव	अधिकृत हॉलिंग इन्फ्रा एम्प्लॉयीच्या धनकोचे लक्ष वेधण्यासाठी
८	कॉर्पोरेट/व्यक्तिगत नाव	अधिकृत हॉलिंग इन्फ्रा एम्प्लॉयीच्या धनकोचे लक्ष वेधण्यासाठी
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## पॅरिस ऑलिम्पिकमध्ये ५८ वर्षाची महिला खेळाडू

वॉजिंग

ऑलिम्पिक खेळांचा इतिहास खूप जुना आहे. या खेळातील अनेक प्रेरणादायी कथा आपण ऐकल्या असतील. आगामी पॅरिस ऑलिम्पिक मध्ये एक आणखी प्रेरणादायी महिला खेळाडू आपल्याला पाहायला मिळणार आहेत. पॅरिस ऑलिम्पिकमध्ये एक ५८ वर्षीय महिला खेळाडू पदार्पण करणार आहे! झियिंग झेंग असे या महिला खेळाडूचे नाव असून, ती टेबल टेनिसपटू आहे. झियिंग झेंग ही एकेकाळी चिनी क्रीडापटू होती. मात्र काही कारणास्तव ती चिनी या देशामध्ये स्थायिक झाली आणि नंतर त्या देशाकडून खेळाटाला लागली.

## सुविचार

विलास कोळेकर  
खंडाळा, रत्नागिरी. मो.वा. ९४२२४२०६९९

## पंचांग

शनिवार १३ जुलै, २०२४  
शक १९४६ क्रोधीनामसंवत्सर

आषाढ शुक्ल सप्तमी  
नक्षत्र : हस्त  
:- जन्मराशी :-  
स्वी उदय - ०६-१०  
स्वी अस्त - १९-१९

## विवस्वत सप्तमी, वीर शिवा काशिद स्मृतिदिन

मुद्रक, प्रकाशक सौ. जयश्री रमाकान्त खाडिलकर-पांडे यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रेस करिता १) दंगट मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिवा एमआयडीसी, टॉपीसी इंडस्ट्रीयल एरिया, दिण्ण नगर, दिवा, नवी मुंबई - ४०००७८. २) एलिव्हेंट ऑफसेट प्रिंटर्स प्रा.लि., पत्ता: प्लॉट नं. ७-१ आणि एफ ७-२/२, एमआयडीसी, शिरोली इंडस्ट्रीयल एरिया, शिरोली गाव, ता.हातकर्मणले, जिल्हा कोल्हापूर - ४१६१२२ येथे छापून घेतले व नवाकाळ विल्डिंग, १३ नवाकाळ पथ, खाडिलकर रोड, गिरगांव, मुंबई - ४००००४ येथे प्रिंटवू केले.  
संपादक : रोहित रमाकान्त पांडे  
संपर्क : संपादक विभाग : ८६५२२०१४४०, जाहिरात विभाग : ८१०८११६४२३, ८१०८११६४२९, छोटाचा जाहिरात : ८२२२८१७४४५. वितरण विभाग : ९५४९३६४४९ ई-मेल navakal.1923@gmail.com  
'नवाकाळ ऑफिस व नवाकाळ प्रेस'चे प्रकाशन दैनिक 'नवाकाळ' आर.एन.आय.क्र.१८१४/१७  
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## पाककृती

जर्नालर/सह-जर्नालर/आणि निदेशक/गणपतदातारे नाव	कर्ण खाते क्र. आणि विक्री करणाऱ्या बँक	न्यासेचे नाव	सरफेरी सूचना दिनांक	ताम्याचा प्रकार आणि दिनांक	पाणीचा दिनांक	मालमत्तेचा प्रकार आणि दिनांक	इसारा रकम (एकरी)	राष्ट्रीय किंमत	ई-सिलावाची किंमत आणि वेळ
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जर्नालर: महेंद्र नंदरवार/पिठाडिया आणि दिश्री महेंद्र पिठाडिया आणि कोसुसुम वासुदेव शिंदे

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## असेट रिस्कन्ट्रान्शन कंपनी (इंडिया) लि., (आर्सिल) Arcil

वित्तिय अडिटेड ट्रस्टचे विद्यमान १०/०७/२०२४ प्रथम कल्याणची कार्यरत आर्सेल कार्यालय: दि. २९, १० वा मजला, २९, सेक्टर ११, वाट, दादर (पश्चिम), मुंबई - ४०० ०२८. शाखा कार्यालय: कार्यालय क्र. ७०७, ७ वा मजला, नेहरूपुर्बे अपार्टमेंट, एम.ए.ए.ए. मार्ग, पोस्ट ऑफिस रोड, सुलुवं - प - ४०००८०.

सिक्युरिटी इंडेन्ट (एम्प्लॉयमेंट) नियम, २००८ का नियम ६, ८ आणि ९ हा वाचण्याच्या दि. सिक्युरिटी इंडेन्टेशन ऑफ रिस्कन्ट्रान्शन ऑफ फायनान्सियल असेट्स ऑफ एम्प्लॉयमेंट ऑफ रिस्कन्ट्रान्शन लि. वर लागू होईल. २०२४ अन्वये प्राप्त अधिकाऱ्यांचा वापर करून ऑनलाईन ई-सिलावाद्वारे विक्रीकरिता जाहीर सूचना

संस्थापक/जर्नालर/सह-जर्नालर/आणि निदेशक/गणपतदातारे नाव: महेंद्र नंदरवार/पिठाडिया आणि दिश्री महेंद्र पिठाडिया आणि कोसुसुम वासुदेव शिंदे

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